

THE CONSTITUTION OF BENCHES w.e.f. 05.01.2026

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter-II of The Rules of The High Court at Patna,1916.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain (Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

| S.No. | Bench | Hon'ble Judges | Case Group | Case Category |
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| 1. | DB- I | Hon'ble The Acting Chief Justice Hon'ble Mr. Justice Rajesh Kumar Verma | Group-6 Group-7 Group -8 Group-10 Group -16 Group- 30 | i)PIL matters ii))Relating to Validity of Acts, Rules & Regulations etc. of Central Government iii)Relating to validity of all Acts, Rules & Regulations etc of State Government iv) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes v) Judicial Service vi) Trade & Commerce –(Works Contract– Tender and Blacklisting) vii) LPA arising from service (From Year 2025 onwards) viii) LPA arising from Education (From Year 2025 onwards) ix) LPA arising from other than service (From Year 2025 onwards) x) Specially Assigned Matters |
| 2. | DB-II (Civil Application Motion Bench) | Hon'ble Mr. Justice Rajeev Ranjan Prasad Hon'ble Mr. Justice Shailendra Singh | Group -4 Group-30 Group-33 Group-34 Group- 36 Group-41 Group-53 Group-56 Group-58 Group-55 | i)Civil Review (DB) other than Tied up ii) LPA arising from service (Up to Year 2024) iii) LPA arising from Education (Up to Year 2024) iv) LPA arising from other than service (Up to Year 2024) v) MJC (DB) All Matters Except Tied Up vi)Commercial Appellate Division Matters iv) Supreme Court Appeals v) Cr. Appeal (DB) and All I.As. vi)Cr. Appeal (DB) Hearing Matter from year 2023 onwards vii)Cr.WJC (DB)-BCC Act & Habeas Corpus viii) Govt. Appeal (DB) ix) Original Cr. Misc.(DB) x) Death reference xi) Specially Assigned matters. |

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| 3. | DB-III (Criminal Application Motion Bench) | Hon'ble Mr. Justice Mohit Kumar Shah Hon'ble Mr. Justice Alok Kumar Pandey | Group-8 Group-9 Group-23 Group 41 Group-11 | i) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes ii) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing iii) Company Appeal (DB) iv) Cr. Appeal (DB) and All I.As. v)Cr. Appeal (DB) Hearing Matter from year 2020 to 2022 vi) CAT Matters - Writ & Appeals vii) Specially Assigned matters |
| 4. | DB-IV | Hon'ble Mr. Justice Bibek Chaudhuri Hon'ble Mr. Justice Dr. Anshuman | Group-31 Group- 32 Group-41 Group-56 Group-58 | i)Matrimonial Reference ii) Misc. Appeal(DB) iii) Cr. Appeal (DB) and All I.As. iv) Cr. Appeal (DB) Hearing Matter From 2011 Year 2019 v) Govt. Appeal (DB) – Hearing vi) Original Cr. Misc.(DB) - Hearing vii) Specially Assigned matters. |
| 5 | DB-V | Hon'ble Mr. Justice Nani Tagia Hon'ble Mr. Justice Sunil Dutta Mishra | Group-31 Group- 32 Group-41 Group-56 Group-58 | i)Matrimonial Reference ii) Misc. Appeal(DB) iii) Cr. Appeal (DB) and All I.As. iv) Cr. Appeal (DB) Hearing Matter up to Year 2010 v) Govt. Appeal (DB) – Hearing vi) Original Cr. Misc.(DB) - Hearing vii) Specially Assigned matters. |
| 6. | Special Bench (Friday) | Hon'ble the Acting Chief Justice | Group- 35 | i) Request case ii) Specially assigned matters |
| Civil Benches | | | | |
| 7 | SB-I CIVIL (2nd Half) | Hon'ble Mr. Justice Bibek Chaudhuri | Group -13 | i) Service Matter other than education service from 2025 onwards (Admission, Hearing) ii)Specially Assigned Matter ii)Tied up matters |

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| 8 | SB-II CIVIL | Hon'ble Mr. Justice Anil Kumar sinha | Group-14 Group -17 Group 18 Group -22 Group -19 | i)Education Service – From year 2022 to 2023 (Admission, Hearing) ii)Land related From Year 2023 onwards (Admission, Hearing) iii) Panchayat, Local Self Governance etc. (Admission, Hearing) iv) Other Miscellaneous Year 2024 onwards (Admission, Hearing) v)Election matters (Admission, Hearing) vi) Specially assigned matter vii)Tied up matters |
| 9 | SB- III CIVIL | Hon'ble Mr. Justice Partha Sarthy | Group- 13 Group-42 Group-37 | i) Service Matter other than education service From year 2017 to 2021 (Admission, Hearing) ii)Or. Cr. Misc. (SJ) iii) Second Appeal up to year 1990 Hearing matter iv) Specially assigned matter v)Tied up matters |
| 10 | SB-I V CIVIL | Hon'ble Mr. Justice A. Abhishek Reddy | Group -16 Group -20 Group- 36 | i) Trade & Commerce other than Work Contract – Tender & Blacklisting matter (except custom matters) (Admission, Hearing) ii) Industrial Disputes(From Year 2021onwards) (Admission, Hearing) iii) Supreme Court Appeal iv)Specially Assigned Matter v)Tied up matters |
| 11 | SB- V Criminal | Hon'ble Mr. Justice Purnendu Singh | Group-17 Group-29 Group- 37 | i)Land related Matters From Year 2020 to 2022 (Admission, Hearing) ii)First Appeal From Year 2016 onwards (Admission, Hearing) iii)Second Appeal (2001 to 2005) Hearing iv) Specially assigned matter v)Tied up matters |
| 12 | SB –VI CIVIL | Hon'ble Justice Smt. G. Anupama Chakravarthy | Group-13 Group- 20 | i)Service Matter other than education service up to 2016 (Admission, Hearing) ii)Industrial Disputes – up to year 2020 (Admission, Hearing) iii) Specially assigned matter iv)Tied up matters |
| 13 | SB-VI I CIVIL | Hon'ble Mr. Justice Rajiv Roy | Group-4 Group-17 Group 22 Group-32 | i)Civil Review non Tied-up matters (Admission, Hearing) ii)Land Related up to Year 2019 (Admission, Hearing) iii)Other Misc. up to year 2023 (Admission, Hearing) iv)Miscellaneous Appeal (SJ) (Admission, Hearing) v)Specially assigned matter vi)Tied up matters |

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| 14 | SB-VIII CIVIL | Hon'ble Mr. Justice Harish Kumar | Group -12 Group -14 Group 24, 25, 26, 27 Group -33 | i) Education matters (Admission, Hearing) ii) Education Service – From year 2024 onwards (Admission, Hearing) iii) Or. C. Misc. (Company Matters) (Admission, Hearing) iv)M.J.C Non –Tied Up Matter from year 2022 onwards (Admission, Hearing) v) Specially Assigned Matter vi)Tied up matters |
| 15 | SB-IX CIVIL | Hon'ble Mr. Justice Khatim Reza | Group-37 Group -33 | i) Second Appeal (Admission, Hearing) ii)M.J.C Non –Tied Up Matter up to year 2018 (Admission, Hearing) iii) Specially assigned matter iv)Tied up matters |
| 16 | SB-X CIVIL (2 nd Half) | Hon'ble Mr. Justice Dr. Anshuman | Group-13 Group-37 | i) Service Matter other than education service From Year2022 to 2024 (Admission, Hearing) ii) Second Appeal From year 2006 to 2015 (Hearing Matter) iii) Specially assigned matter iv)Tied up matters |
| 17 | SB- XI CIVIL | Hon'ble Mr. Justice R.C. Malviya | Group-5 Group-29 Group-37 | i) Civil Revision (Admission, Hearing) ii)First Appeal up to year 2015 (Admission, Hearing) iii)Second Appeal (1991 to 2000) Hearing iv)Specially assigned matter v)Tied up matters |
| 18 | SB- XII CIVIL | Hon'ble Mr. Justice S.B.P. Singh | Group- 1 Group- 2 Group- 3 Group-31 Group-38 Group-39 Group-40 | i) Certificate Appeal ii) Civil Misc. (Admission, Hearing) iii) Civil Reference iv) Matrimonial Reference v) Test Case vi) Test Suit vii) Title Suit viii) Specially assigned matter ix)Tied up matters |
| 19 | SB-XIII CIVIL | Hon'ble Mr. Justice Alok Kumar Sinha | Group -14 Group -33 | i) Education Service – Up to Year 2018 (Admission, Hearing) ii)M.J.C Non –Tied Up Matter from year 2019 to 2021 (Admission, Hearing) iii) Specially assigned matter iv)Tied up matters |
| 20 | SB-XIV CIVIL | Hon'ble Mr. Justice Ajit Kumar | Group -14 Group -15 | i) Education Service – From year 2019 to 2021 (Admission, Hearing) ii) Retirement benefits (Admission, Hearing) iii)Specially assigned matter iv)Tied up matters |

Criminal Benches

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| 21 | SB- I Criminal | Hon'ble Mr. Justice Sanjay Kumar Singh | Group-42, 43 & 44 Group-52 Group-54 | i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From Year 2025 onwards (Admission, Hearing) ii)Criminal Revision up to year 2018 (Admission, Hearing) iii)Criminal Writ up to Year 2017 (Admission, Hearing) iv)Specially assigned matter v)Tied up matters |
| 22 | SB-II Criminal | Hon'ble Mr. Justice Prabhat Kumar Singh | Group-46 Group-43 Group- 47 Group- 48 | i) Anticipatory Bail (Fresh, CD & Old Matters) ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Modification(SJ) iv) Restoration(SJ) v)Specially assigned matter vi)Tied up matters |
| 23 | SB-III Criminal | Hon'ble Mr. Justice Nawneet Kumar Pandey | Group-46 | i)Regular Bail (C.D. ,Old Cases & Fresh case arising out of same FIR ii)Specially assigned matter iii) Tied-up matters |
| 24 | SB-IV Criminal | Hon'ble Mr. Justice Sandeep Kumar | Group 21 Group-42, 43 & 44 Group-45 Group- 50 Group-43 Group-57 | i)Environment Related(Admission, Hearing) ii)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From year 2019 to 2022 (Admission, Hearing) iii) Criminal Quashing (Admission, Hearing) up to year 2019 iv) Others v)Criminal Appeal under J.J.Act,2015 vi) Govt. Appeal (SJ) (Admission, Hearing) vii) Specially assigned Matter viii)Tied up matters |
| 25 | SB-V Criminal | Hon'ble Mr. Justice Satyavrat Verma | Group-46 Group-43 | i) Anticipatory Bail (Fresh, CD & Old Matters) All Anticipatory Bail matters arising out of Bihar prohibition &Excise Act,2016 ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii)Specially assigned matter iv)Tied up matters |

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| 26 | SB-VI Criminal | Hon'ble Mr. Justice Arun Kumar Jha | Group-52 Group-49 Group-54 Group-59 | i) Criminal Revision year 2022 onwards (Admission, Hearing) ii) Cr. Misc. Transfer iii) Criminal Writ from Year 2022 onwards (Admission, Hearing) iv) Special Leave to Appeal v) Specially assigned Matter vi) Tied up matters |
| 27 | SB-VII Criminal | Hon'ble Mr. Justice Jitendra Kumar | Group-42, 43 & 44 Group-52 Group-54 | i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From year 2023 to 2024 (Admission, Hearing) ii) Criminal Revision from Year 2019 to 2021 (Admission, Hearing) iii) Criminal Writ from Year 2018 to 2021 (Admission, Hearing) iv) Specially assigned Matter v) Tied up matters |
| 28 | SB-VIII Criminal | Hon'ble Mr. Justice Chandra Shekhar Jha | Group-46 | i) Anticipatory Bail (C.D. ,Old Cases & Fresh Case arising out of same FIR) ii) Specially assigned matter iii) Tied up matters |
| 29 | SB-IX Criminal | Hon'ble Mr. Justice R. P. Mishra | Group-45 | i) Criminal Quashing From Year 2023 onwards (Admission, Hearing) ii) Specially assigned matter iii) Tied up matters |
| 30 | SB-X Criminal | Hon'ble Mr. Justice Ashok Kumar Pandey | Group- 46 Group-43 | i) Regular Bail (Fresh, CD & Old Matters) ii) Criminal Appeal (SJ) arising out of SC/ST Act (R. Bail) iii) Specially assigned matter iv) Tied up matters |
| 31 | SB-XI Criminal | Hon'ble Mr. Justice Sourendra Pandey | Group-46 Group-43 | i) Regular Bail (Fresh, CD & Old Matters) All Regular Bail matters arising out of Bihar prohibition & Excise Act, 2016 ii) Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail) iii) Specially assigned matter iv) Tied up matters |
| 32 | SB-XII Criminal | Hon'ble Justice Smt. Soni Shrivastava | Group-42, 43 & 44 Group-45 Group- 46 | i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) up to Year 2018 (Admission, Hearing) ii) Criminal Quashing From Year 2020 to 2022 (Admission, Hearing) iii) Cancellation of Bail iv) Specially assigned matter v) Tied up matters |

Mentioning of Division Bench Matters before Motion Bench

1. All motions and mentioning of Division Bench (Civil & Criminal) side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before the respective Motion Division Benches.

Mentioning of Single Bench Matters before Motion Bench

2. All motions and mentioning of Single Judge. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.
3. All matters would be listed as per roster. Tied-up and part-heard matters will be listed on Friday in 2nd half before the respective Benches, subject to any further instruction of Hon'ble Judges concerned.
4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.
5. Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied-up of the Bench Concerned / Roster of the subject matter.